

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5995  
ANSWERED ON:03.05.2013  
COLLECTION OF REVENUE  
Shankar Alias Kushal Tiwari Shri Bhisma

**Will the Minister of FINANCE be pleased to state:**

- (a) the total revenue received by the Government in the form of direct taxes and indirect taxes during the last three years; and
- (b) the target of revenue collection during the current fiscal year vis-à-vis actual revenue collected as on date and the steps taken for achieving the said target by year end?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): Details of revenue received by the Government in the form of direct and indirect taxes during the last three years are given below:

(Rs. In crore)

Year	Total collection of Direct Taxes	Total collection of Indirect Taxes
2010-11	446935	345127
2011-12	493946	392444
2012-13	558193	474395

Provisional

Figures for the March 13 are not yet received.

(b): The Budget Estimates for direct and indirect taxes fixed during the current financial year 2013-14 and the amount collected till 27th April, 2013 is given below:

(Rs. In crore)

Nature of Taxes	B.E. for 2013-14	Amount collected
Direct Taxes	668109	6514
Indirect Taxes	565003	9184

Provisional

So far as to achieve the collection target of direct taxes is concerned, the Government is taking various steps which inter alia include; monitoring of Advance Tax payment especially by top taxpayers; conducting surveys for detection of concealment of income and for compliance of Tax Deduction at Source (TDS) provisions; detection of new areas of violation/avoidance of the provisions of TDS and taking action for proper deduction and deposit of TDS; organizing training programmes for senior management as well as for Drawing & Disbursing Officers(DDOs) (particularly of Government departments and PSUs) to spread awareness about TDS & TCS (Tax Collection at Source) provisions; emphasis on disposal of high demand cases by CIT(A) and also a multi-media campaign to encourage voluntary compliance of tax laws. So far as indirect taxes are concerned, besides the multi-media campaign to encourage voluntary compliance of tax laws, a number of steps are being taken to achieve the targets for collection in respect of indirect taxes which inter alia include improved anti-evasion checks, increased audit, faster adjudication of pending cases and liquidation of arrears.